

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 115 of 2015 &  
IA No. 191 of 2015**

**Dated: 1<sup>st</sup> April, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

**In the matter of :**

**Gail (India) Ltd. .... Appellant(s)  
Versus  
Petroleum & Natural Gas Regulatory Board .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Ajit Pudusery  
Ms. Shruti Sharma

Counsel for the Respondent(s) : Mr. Ashish Tiwary,  
Mr. Sumit Kishore for PNGRB

**ORDER**

Admit. Issue notice on the appeal as well as on the I.A. No. 191 of 2015 (Application for stay). Mr. Ashish Tiwari takes notice on behalf of Respondent and he submits that he has filed reply to the I.A. Learned counsel for the appellant seeks two weeks time to file rejoinder to the I.A. He may do so on or before 18.04.2016 after serving copy on the other side.

List the matter on **20.05.2016.** In the meantime, pleadings be completed.

**(B.N. Talukdar)**  
**Technical Member (P&NG)**  
Ts/Vg

**(Justice Ranjana P. Desai)**  
**Chairperson**